

STATEMENT - II

Statement Showing the names of the Sugar Factories whose References have been received by BIFR

<i>S.No.</i>	<i>Name of Sugar Factory</i>
<i>Andhra Pradesh</i>	
1.	Challapalli Sugars Ltd.
2.	Kirlampudi Sugar Mills Ltd.
<i>Bihar</i>	
3.	Champaran Sugar Works Ltd.
<i>Karnataka</i>	
4.	Davnagare Sugar Company Ltd.
5.	Salarjung Sugar Mills Ltd.
6.	Gangavati Sugars Ltd.
<i>Rajasthan</i>	
7.	Mewar Sugar Mills Ltd.
<i>Maharashtra</i>	
8.	Godavari Sugar Mills Ltd.
<i>Punjab</i>	
9.	Bhagwanpur Sugar Mills Ltd.
<i>Madhya Pradesh</i>	
10.	Jiwaji Rao Sugar Co. Ltd.
<i>West Bengal</i>	
11.	Ramnuggor Cane & Sugar Co. Ltd.
<i>Uttar Pradesh</i>	
12.	Lakshmiji Sugar Mills Ltd.

Allotment of Land to Cooperative Societies in Chandigarh

924. SHRI PAWAN KUMAR BANSAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to encourage House Building Societies to undertake construction activity in order to lessen the pressure on Governmental Organisations;

(b) if so, the incentives offered in this regard; and

(c) the progress made in regard to the allotment of land to various co-operative societies in Union Territory of Chandigarh?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) Recognising that Housing Cooperatives occupy unique position in facilitating access to housing and land, the draft National Housing Policy, inter-alia, stipulates that setting up of Cooperative Societies for various shelter related activities will be encouraged in urban and rural areas for different income groups.

Loan assistance is made available to cooperative housing societies by National level financial institutions viz. NHB, HUDCO, and LIC promoted by scheduled commercial banks to benefit their members falling under different income groups.

Developed land is also made available to these Societies by no. of State Government and development agencies at reasonable price.

(c) As per information furnished by the Chandigarh Administration the applications of 118 cooperative societies registered in the U.T. of Chandigarh have been consid-

ered and scrutinised. The list of eligible societies alongwith the eligible members has been finalised and sent to the Chandigarh Housing Board for allotment of land. The Board has sent offer letters to 112 societies for depositing 25% of premium of the land alongwith other information as per rules.

Apparatus System for Bhopal Gas Victims

925. SHRI V. SREENIVASA PRASAD:
SHRI M.V. CHAN-
DRASHEKARA MUR-
THY:

Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to a newsitem captioned "No apparatus for Bhopal Victims" appearing in the Hindustan Times dt. October 8, 1991;

(b) if so, whether the Bhopal Gas Victims are dying and there is no proper official apparatus yet to handle the money and determine the amount of compensation due for payment in each case; and

(c) if so, the concrete steps proposed to be taken to streamline the official apparatus system to handle money, etc., for the victims?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (c). Adjudication of claims and distribution of compensation is to be carried out under the provisions of the Bhopal Gas Leak Disaster (Registration and Processing of Claims) Scheme, 1985. The Scheme, Inter alia,

provides for a Welfare Commissioner with appropriate assistance to undertake the process of adjudication and compensation. The Welfare Commissioner is in place and the process of adjudication should commence by the 3rd February, 1992, the date which the Supreme Court has fixed for commencement of the process.

[Translation]

Employment to Dispalced Persons of P.P.C.L.

926. SHRI CHHEDI PASWAN: Will the PRIME MINISTER be pleased to state:

(a) whether employment has been provided to all the families displaced from the land acquired by Pyrites, Phosphates and Chemicals Limited in Bihar;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the number of persons provided employment so far and the number of persons who are yet to be provided employment?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (c). PPCL acquired land for setting up Fertilizer Division of their Amjhore Unit (Bihar) from 77 families. Out of these families, PPCL have provided employment to 7 persons and 33 persons are being imparted training for ultimate absorption in regular service subject to acquiring necessary skills by them. PPCL has not been able to provide employment to all the land oustees because their Mining Division was already carrying a large surplus labour force and some of them were diverted to the Fertilizer Division so as to improve the viability of the Amjhore Unit as a whole. Further, the Fertilizer Division required mostly skilled workers and the persons belonging to the families of land oustees did not have the required skill.